

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.1422 of 1999

New Delhi, this 8th day of November 2000

HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J)  
HON'BLE SHRI M.P. SINGH, MEMBER(A)

1. Ms. Bhawna Bharti  
D/o Late Shri R.N. Choomber  
R/o B-35 Lajpat Nagar Ph-I  
New Delhi.

2. Satya Vrat Bhargava  
S/o Shri K.S. Bhargava  
R/o A-7 Old Police Lines  
Rajpura Road  
Delhi

...Applicants

(By Advocate:Shri Shankar Raju)

versus

1. Government of N.C.T. of Delhi, through  
Delhi Subordinate Services Selection  
Board, Government of N.C.T.D. 3rd Floor  
U.T.C.S. Building, Behind Kakardooma  
Court Complex, International Area  
Biswas Nagar, Shahadara  
Delhi

2. Principal  
Secretary Services  
Govt. of N.C.T.D.  
5 Sham Nath Marg  
Delhi-54

3. Dy. Director of Education (Sports)  
Chatarshala Stadium  
Model Town  
Delhi-9

4. Vikrant Mehlwal  
5. Virender Kumar  
6. Ashish Shokeen  
7. Sunanda  
8. Hema Ratri  
9. Puran Chand  
10. Pawan Tokas  
11. Farzana Begam  
12. Manoj Kumar  
13. Mohinder Singh

(To serve through respondent no.2, i.e  
Chairman, Delhi Subordinate Services Selection  
Board)

... Respondents

(By Advocate:None for official respondents  
Shri S.K. Gupta, for private respondents)

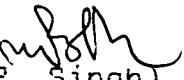
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.2.

ORDER(Oral)

Hon'ble Smt. Lakshmi Swaminathan, M(J)

Shri Shankar Raju, learned counsel submits, on instructions from his clients, that they wish to withdraw the OA. Permission to withdraw the OA is allowed. OA is accordingly disposed of as withdrawn.

  
(M.P. Singh)  
Member(A)

  
(Smt. Lakshmi Swaminathan)  
Member(J)

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